

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**Order No.117**

Dated, Agartala, the 14<sup>th</sup> June, 2018

In supersession of all the earlier orders issued from time to time, it is hereby ordered that the following matters shall be listed before **the Division Bench**:-

01. All cases which are required to be placed before the Division Bench as per the statutes;
02. Public Interest Litigations (PILs) and other Petitions registered on *suo motu* action by the Court (Taken Up matters), to be taken up by the Division Bench presided over by the Hon'ble Chief Justice unless otherwise specifically ordered;
03. Writ Appeals;
04. All matters relating to tax;
05. Appeals under the Companies Act;
06. Proceedings under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI);
07. All cases arising out of Custodial Death;
08. WP (C) relating to Police & Army actions;
09. WP (C) filed challenging the constitutional validity or vires of any Act or Rules;
10. Writ Petitions against Order of Central Administrative Tribunal (CAT);
11. All Criminal Writ Petitions;
12. Writ Petition challenging acquisition of land;
13. All Matrimonial Appeals including all matters under the Indian Divorce Act, 1869;
14. All Contempt (Civil) Petitions shall be listed before the same Bench which passed the order regarding which the contempt has been made/alleged to have been made. In case, appropriate Bench is not available, then matter shall be placed before the Hon'ble Chief Justice on the administrative side for kind direction;
15. Contempt Petitions (Crl);
16. Contempt Appeals;
17. All matters arising out of orders of Lokayukta under the Tripura Lokayukta Act, 2008, State Commission under the Consumer Protection Act, 1986, Police Accountability Commission (PAC), Tripura, Tripura Commission for Women (TCW), Tripura Information Commission, Tripura Public Service Commission (TPSC), Tripura Electricity Regulatory Commission and other bodies headed by retired Judges of the High Court;
18. Matters relating to election to offices under the Tripura Municipal Act, 1994, the Tripura Panchayats Act, 1993 and the Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994;
19. All review matters shall be listed before a Single or a Division Bench as the case may be as per the prevailing Roster;

20. All Criminal Revision/Criminal Petition/Appeal relating to the National Investigation Agency (NIA) Act;
21. All the Criminal matters preferred against the sentence of imprisonment for 10 years or more, including death reference shall be listed before the Division Bench of the High Court and the rest Criminal matters shall be listed before the Single Bench of the High Court;
22. Any matter in which the order of the High Court passed on the administrative side is challenged; and
23. Any other matters as may be specifically directed to be listed by the Hon'ble Chief Justice.

This Order will come into force with immediate effect.

By order,

Sd/—

**(A. Debbarma)**  
**Registrar (Judicial)**

**No.F.40(21)-HCT/BENCH/REGISTRY/2018/4918-44**

**June 14, 2018**

**Copy to: —**

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
04. The Advocate General, Tripura, Agartala;
05. The Secretary, High Court Bar Association, Agartala;
06. The Secretary, Tripura Bar Association, Agartala;
07. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
08. The Public Prosecutor, High Court of Tripura, Agartala;
09. The Govt. Advocate, High Court of Tripura, Agartala;
10. The Director, Tripura Judicial Academy, Agartala;
11. The Registrar (Vigilance), High Court of Tripura, Agartala;
12. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
13. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
14. The Senior Protocol Officer, High Court of Tripura, Agartala;
15. The Joint Registrar, High Court of Tripura, Agartala;
16. All the Deputy Registrars, High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
19. All the Assistant Registrars, High Court of Tripura, Agartala;

20. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Order in the official website of the High Court of Tripura;
21. All the Superintendents, High Court of Tripura, Agartala;
22. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
23. The Court Master(s), High Court of Tripura, Agartala;
24. The Bench Clerk(s), High Court of Tripura, Agartala;
25. All the Dealing Assistants, Bench Sections, High Court of Tripura, Agartala,
26. Notice Board of the Court-house; and
27. Order File.

5/14/06/18  
REGISTRAR (JUDICIAL)